

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
COURT-III

Item No.204  
IB-1411/ND/18

IN THE MATTER OF:

AS Technosoft (P) Ltd

Vs.

Indianroots Shopping Ltd

....APPLICANT

.. RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 31.01.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SMT SAROJ RAJWARE

MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent : Mr. Saurabh Kalia, Mr. Siddharth Tandon, Advocates

For the RD :

For the Income Tax Dept. :

ORDER

The Resolution Professional along with the Counsel is present. Counsel representing the NDTV is present. Counsel representing the Nameh's Group is present.

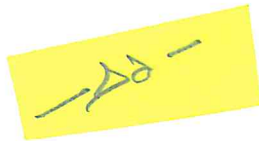
During the course of hearing, it has been noted that steps have been taken to make compliance with the Order dated 03.1.2020, however, much of the work is remaining in order to comply with the said order in letter & spirit. Therefore, the parties are directed to coordinate and complete the necessary formalities for collection of the required record and control of the assets of the Corporate Debtor. The NDTV and Nameh's Group shall, by evening, provide the names and addresses of their representative, who will coordinate with the Resolution Professional for the purpose of compliance with the said order.



It is stated by the Counsel for the RP that Nameh's Group has to provide the "PASSWORD" (Accounting Software), with respect to which, the Counsel for the Nameh's Group submitted that time be granted to verify the same from his client and after verification, he will give response to the Resolution Professional.

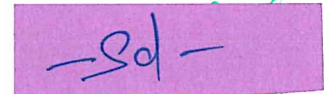
In view of above, the parties are given time till 24<sup>th</sup> February, 2020 to make compliance with the said order and file the status report on behalf of all the three parties i.e. R.P, NDTV Group and the Nameh's Group.

List on 26.2.2020.



(SAROJ RAJWARE)  
MEMBER (TECHNICAL)

Surjit  
31.1.2020



(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)